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O.A.No. 636/05

ORDER DATED: 29.11.2006

Heard Mr. B.S.Tripathy, Ld. Counsel for the Applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Respondents.

It is seen that the representation under Annexure-A/1 dated 14.02.2005 has been filed before DRM, South Eastern Railways, Chakradharpur and has remained undisposed of as yet.

Having heard Ld. Counsel for both the parties and after perusal of the records without expressing any opinion on the merit of the case and without prejudice to the rival claim of limitation, Respondent Nos.1 and 3 are directed to dispose of the representation within three months from the date of receipt of this order.

The O.A. is disposed of with the above directions. No costs.

BBPL  
MEMBER (ADMN.)